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- The National Co-operative Development Corporation Bill, 1962.
- The Hindu Adoptions and Maintenance (Amendment) Bill, 1962.
- (2) Consideration of motions for Concurrence in referring the following Bills to Joint Committees:

The Specific Relief Bill, 1962.

- The Christian Marriage and Matrimonial Causes Bill, 1962.
- (3) Discussion on the Annual Report of the Oil and Natural Gas Commission for the year 1960-61, 'on a motion to be moved by Shri A. D. Mani and others, at 3'00 P.M. on Tuesday, the 14th August.
- (4) Discussion on the Fourth Annual Report of the Life Insurance Corporation of India for the year ended the 31st December, 1960, on a motion to be moved by Shri Vimal-kumar Mannalalji Chordia, at 3*00 P.M. on Thursday, the 16th August.

SHRI A. B. VAJPAYEE (Uttar Pradesh): Sir, we have given n'otice of a motion to Taise a discussion on the border situation. May I know whether the Government have given any consideration to that motion? The other House is having a discussion on Monday. This House also should be given an opportunity to discuss that matter.

SHRI SATYA NARAYAN SINHA: That matter wa_s discussed in the other House vesterday. It has arready been discussed.

SHRI A. B VAJPAYEE: I am speaking about the border situation, not about the power crisis, Sir.

SHRI SATYA NARAYAN SINHA: We are discussing it on the 13th in that House. This House would discuss it some time later.

SHRI M. S. GURUPADA SWAMY (Mysore): We want to kn'ow from the hon. Minister whether any day has been allotted. The Lok Sabha is discussing it on Monday.

MR. CHAIRMAN; The various dates have been mentioned. The other thing is fop consideration.

REQUEST RE DISCUSSION ON POWER FAILURE IN DELHI

SHRI DAHYABHAI V. PATEL (Gujarat): Sir, I would like to draw your attention to the fact that a motion regarding the power situation in Delhi was discussed in the other House. This House also should be given an opportunity to discuss this situation.

Sir, when the Government is inviting us for a meeting of Parliament, at least the Government should see that ordinary conveniences that the Members require to read the papers, etc., that are sent to us-are provided. Sir, I stay in a Government-managed hostel. Yesterday the power supply went off at 11 o'clock in the morning and it did not come back till after 8-30. This morning the power supply was cut oft" from about 8-30 and no power was available till I came to this House. If that i_s the serious situation with regard to power supply in the capital, at least Parliament should not be called. After all. Sir, heavens are not going to fal' if we sit eight or ten davs later. But with this sort of inconvenience how can we apnly our mind to the legislative business that comes up here? T therefore submit to vou, Sir, that in the mterests of providing conveniences to Members vou. as the custodian of the interests of this House, should put it to the Government that there is no necessity to hustle through with

[Shri Dahyabhai V. Patel.]

any legislative business. Alter all, Sir, there is no urgent business before the House today and hon. Members should not be made to suffer these inconveniences. Sir, there is nobody responsible for this power failure, as appears to be the case from the debate in the other House. I do not know what to say about it, but surely there must be somebody responsible for this power failure. In this connection, Sit, I would like to point but the noble examples set by Shri Lai Bahadur when there was that serious railway accident and so many people had lost their lives. He was not driving the engine himself but still he felt that it was the responsibility of the Railway Ministry and he tendered his resignation. There are a number of hon. Ministers sitting on the opposite side who should likewise tender their resignation on account of this power failure. I at least for one would leave the capital if this situation is going to continue.

SHRI A. B. VAJPAYEE (Uttar Pradesh): Quite apart from the inconvenience caused to Members of Parliament, it is shame that after such a long period, the Government is not in a position to restore the power cut.

MR, CHAMAN: We are already having a 'No.Day-Yet-Named' motion . . .

SHRI T. S. AVINASHLINGAM CHETTIAR (Madras): There is already a motion before the House and I would like that time may be found On Monday for a discussion. It is disgraceful that such a state bf things should be there.

Mr. CHAIRMAN: The motion has been admitted as a 'No-Day-Yet-Named* motion and it would be for the Minister to say if a discussion could be arranged.

SHRI M. S. GURUPADASWAMY (Mysore): The report on L.I.C. is

being put down for discussion next week and I suggest that it may be deferred for s'ome time in the future so that we may have a discussion on the border situation.

failure in Delhi

SHRI A. B. VAJPAYEE: Pending a discussion on the motion, may I know why the Central Government should not declare a state of emergency and take over the generation and distribution of power in their cwn hands instead of blaming the Delhi Municipal Corporation or the State of Punjab?

MR. CHAIRMAN: This you will say in the discussion. You are at the moment wanting time.

SHRI A. B. VAJPAYEE: Yesterday they had a discussion and the Central Government says that they have no responsibility in the matter.

MR. CHAIRMAN: We are not discussing the question. We are discussing the question of having a discussion. So we cannot discuss. That matter has been very effectively pointed out.

Shri A. D. MANI (Madhya Pradesh): I would like to add to what my friend Mr. Patel said that yesterday in one of the Government hostels the power was cut off from 11 A.M. to 8 P.M. I made enquiries for a candle and I was told that the request that the Members of Parliament dymld be supplied with candles in their rooms was turned down by the Estate Office as being too costly. We cannot function

MR. CHAIRMAN: These details do not belong at this stage. If you have a discussion, you will say all that. The point you are making is that there should be a discussion.

DR. A. SUBBA RAO (Kerala): Some time may be allotted on Monday itself to discuss this failure of rower. It is a serious situation. It cannot be postponed for the next week. We

must discuss it on Monday itself at least.

MR. CHAIRMAN: Who *knows?* It might be quite up-to-date next week.

SHRI GANGA SHARAN SINHA (Bihar); As the mot on has been admitted, I would like you to fix a date as soon as possible. It is better that you fix it on Monday.

MR. CHAIRMAN: It i_s not for me to fix a date. I have admitted the motion as a 'No-Day-Yet-Named' motion and the da'.e has to be fixed by the Minister lor Parliamentary Affairs.

SHRI GANGA SHARAN SINHA: We have a feeling that it would oe possible to fix a date. The Minister is here. The matter is so urgent and important. It must not be delayed.

THE MINISTER OF PARLIAMENTARY AFFAIRS (SHRI SATYA NARA-YAN SINHA): In any case we cannot have it earlier than Monday.

SHRI GANGA SHARAN SINHA: We are prepared to sit and We can have it on Saturday if you like.

SHRI SATYA NARAYAN SINHA: Formally we will inform the House some time to-day but you must give me some time. I say that it cannot be eariier than Monday in aⁿy case

SHRI A. B. VAJPAYEE: It should not be later than Monday.

SHRI GANGA SHARAN SINHA: If the Government is prepared, the House may be prepared to sit even tomorrow. We at least are ready.

Mr. CHAIRMAN: Thank you. Mr. Satya NaTayan Sinha, you will let me know.

RESULT OF ELECTION TO THE CENTRAL ADVISORY BOARD OF RCHAEOLOGY

MR. CHAIRMAN: Shri B. Rama-krishna Rao being the only candidate nominated for election to the Central Advisory Board of Archaeology, he is declared duly elected to be a member of the said Board.

MESSAGES FROM THE LOK SABHA

- 1. THE CHRISTIAN MARRIAGE AND MAT-RIMONIAL CAUSES BILL, 1962
- 2. The Specific Relief Bill, 1962

SECRETARY: Sir, I have to report to the House the following messages received from the Lok Sabha, signed by the Se-retary of the Lok Sabha:

T

"I am directed to inform Rajya Sabha that Lok Sabha, at its sitting held on Wednesday, the 8th August, 1962, adopted the annexed motion in regard to the Christian Marriage and Matrimonial Causes Bill, 1962.

I am to request that the concurrence of Rajya Sabha in the saia motion, and also the names of the members of Rajya Sabha appointed to the Joint Comm ttee, may be communicated to this House."

Motion

"That the Bill to amend and codify the law relating to marriage and matrimonial causes among Christians be referred to a Joint Committee of the Houses consisting of 45 members, 30 from this House, namely:—

- 1. Shri Joachim Alva,
- 2. Shri A. E. T. Barrow,
- 3. Shri Rajendranath Barua,
- 4. Shrimati Renu Chakravartty,